

Central Administrative Tribunal, Principal Bench

Review Application No.78 of 1999 in
Original Application No.953 of 1998

New Delhi, this the 6th day of September, 1999

Hon'ble Mr.N.Sahu, Member (Admnv)

Kashmir Singh & anotherApplicants

(By Advocate: Mrs.Rani Chhabra through proxy counsel
Ms.Richa Goyal)

Versus

Union of India and othersRespondents

(By Advocate: Shri K.R.Sachdeva)

O R D E R (ORAL)

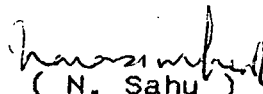
By Hon'ble Mr.N.Sahu, Member (Admnv)

R.A.78/99 has been filed by the applicants
in O.A.953/98.

2. Learned proxy counsel for the applicants
submitted that R.A. be allowed. She has explained
the purpose of review.

3. Shri K.R.Sachdeva, learned counsel for the
respondents in R.A. is present.

4. I am satisfied that there is no mistake
apparent on the face of record and a Review
Application is not a channel for re-arguing the matter
afresh. It is accordingly dismissed.


(N. Sahu)
Member (Admnv)

/dinesh/